

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 190 OF 2021 (SZ)

IN THE MATTER OF:

S.Sakthivel
Salem

....

Applicant

Versus

Union of India,
rep. by its Secretary, MoEF,
New Delhi & Ors.

....

Respondent(s)

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Place: Hyderabad

Date: 24-03-2022.

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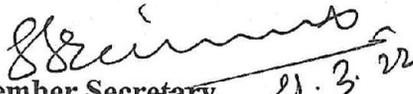
Report on OA No: 190 of 2021 filed in the Hon'ble NGT, Chennai by Sri S. Sakthivel, Environmental Protection & Anti-Pollution Group, Alagu Vinavakar Kovil Street, Fairlands, Salem, Tamilnadu w.r.t. for not obtaining Environmental Clearances to the Hospitals attached to Medical Universities / Institutes.

After hearing the grievance of the applicant in the OA No. 190 of 2021(SZ), the Hon'ble NGT vide orders dt. 01.12.2021 & 23.02.2022 has directed the SEIAA to submit report on "whether after establishments of medical colleges any expansion has been done after EIA'2006 Notification and if so, whether any Environmental clearances has been obtained for the expanded purpose".

In this regard, the following is submitted:

As per the records, Out of 25 respondent medical colleges, Only 01 medical college attached hospital the respondent no. R25 has obtained EC vide order dated 25.01.2013.

As per the information obtained from TSPCB, the remaining 20 medical colleges attached hospitals are established prior to EIA Notification 2006. However, 01 medical college respondent no. R24 has increased the built-up area of hospital component without obtaining prior EC under EIA Notification 2006. Hence, TSPCB has rejected their renewal Consent application for non-compliance.


Member Secretary, 21.3.22
State Level Environment Impact Assessment Authority
Telangana

Place: Hyderabad

Date: 21/03/2022



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, T.S.No.1, Part, Block "C",
Ward No.91, Begumpet, Umanagar,
Near Country Club, Hyderabad - 500 016
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

Lr.No. 311 -HYD/TSPCB/ZO-HYD/CFO/HCF/2022- 1892

Date: 18.02.2022

To

M/s. Dr. Patnam Mahender Reddy Institute Of Medical Sciences & General Hospital
(A unit of Rinish Educational Society), Chevella Village,
Chevella Mandal, Rangareddy District
Email Id: pmrimsoffice@gmail.com

Sir,

Sub: - TSPCB - ZO - HYD - CFO - M/s. Dr. Patnam Mahender Reddy Institute Of Medical Sciences & General Hospital (A unit of Rinish Educational Society), Chevella Village, Chevella Mandal, Rangareddy District - CFO application of HCF - REJECTED - Reg.

- Ref:-**
1. HCF's submission of CFO application received through TSOCMMS on 07.07.2021 at TSPCB, Regional Office, Hyderabad.
 2. TSPCB, Regional Office, Hyderabad verification report dt. 28.01.2022, received by Zonal Office, Hyderabad on 28.01.2022.
 3. CFO Committee meeting held on 11.02.2022 at TSPCB, Zonal Office, Hyderabad.

* * *

With reference to 1st cited, M/s. Dr. Patnam Mahender Reddy Institute Of Medical Sciences & General Hospital (A unit of Rinish Educational Society), Chevella Village, Chevella Mandal, Rangareddy District has submitted an application seeking to Consent for Operation (CFO) of the Board for HCF (500 beds).

The Environmental Engineer, Regional Office, Hyderabad forwarded verification report pertaining to the HCF Zonal Office, Hyderabad, vide reference 2nd cited.

The Consent for Operation Committee in its meeting held on 11.02.2022 examined the CFO & HWA application submitted by the HCF under Water and Air Acts, RO verification report. The committee observed that, the Hospital has established /commissioned in the year of 2012 & built-up area is exceeding 20,000 Sq.m. After detailed discussions, the committee recommended to reject the CFO & HWA application of the HCF for the following reasons:

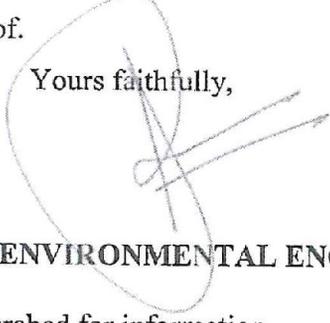
- a) *As per the present application, the built up area of HCF is 41,557.5 Sq.m (OPD Block- 22820 Sq.m + IPD Block- 18737.5 Sq.m). Hence, HCF has to obtain Environmental clearance (EC) under the provisions of EIA Notification 2006, as the built up area of Hospital exceeding 20, 000 Sq.m.*
- b) *The HCF submitted Bank Guarantee of Rs.2 Lakh vide BG No. 6220BG022020 Dated: 16.03.2020 towards construction of STP for treatment & safe disposal of effluents which was expired on 15.03.2021. However, the HCF has not extended the BG and also not completed the construction of STP.*
- c) *The HCF is not uploading Biomedical waste details in the Board's website.*
- d) *The Bank Guarantee (B.G) submitted is forfeited in favor of Board.*

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In view of the above, the CFO application of the M/s. Dr. Patnam Mahender Reddy Institute Of Medical Sciences & General Hospital (A unit of Rinish Educational Society), Chevella Village, Chevella Mandal, Rangareddy District is herewith **Rejected**.

In view of the above, the HCF's CFO application is herewith **Rejected**. You are also informed that operating the industry without having consents of the Board will attract legal action under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and their amendments thereof.

Yours faithfully,


JT. CHIEF ENVIRONMENTAL ENGINEER

Copy to the Member Secretary, TSPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, TSPCB, Regional Office, Rangareddy -I for information and necessary action.

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Annexure-II

Item No.03:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 190 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF

S. Sakthivel,
Salem

..Applicant(s)

Versus

MoEF & CC,
Rep. by its Secretary to Government
New Delhi and others

..Respondent(s)

Date of hearing: 23.02.2022.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. S. Saravanan

For Respondent(s): Mrs. H. Yaasmeen Ali for R2
Ms. J. Dayana represented
Mr. T. Sai Krishnan for R4

ORDER

1. The above case has been posted to today for appearance of parties and also for completion of pleadings.
2. The 5th respondent had entered appearance through their counsel and the other respondents have not entered appearance. Office informed that they

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- are not able to track the service as the tracking data has not been updated.
3. The Telangana State Pollution Control Board (TSPCB) and State Environmental Impact Assessment Authority – Telangana /Andhra Pradesh have not filed further statements/report as directed by this Tribunal as per order dated 01.12.2021.
 4. The parties are directed to complete the pleadings and to file the reports as directed to this Tribunal on or before **28.03.2022** by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.
 5. The Registry is directed to communicate this order to the official respondents, State Environmental Impact Assessment Authority, Telangana (TSEIAA) and also to the Telangana State Pollution Control Board (TSPCB) along with the copy of the application immediately through e-mail for their information and also for compliance of the direction..
 6. For taking steps by the applicant to engage another lawyer, return of notice on party Respondents No. 6 to 25, consideration of further report and also for completion of pleadings, post on **28.03.2022**.

Sd/-

.....J.M.
(Justice K. Ramakrishnan)

Sd/-

.....E.M.
(Dr. Satyagopal Korlapati)

O.A. No. 190/2021(SZ)
23.02.2022, Sr.